

**Compensation for Detention Under  
D. I. R.**

2241. SHRI JOYTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many cases against Government demanding compensation for detention under the Defence of India Rules have been filed since the lifting of the Emergency ;

(b) what is the total amount of compensation demanded ; and

(c) what action, if any, is proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to information received from the State Governments and Union Territories, six cases, one against the Government of Maharashtra, four against the Government of West Bengal and one against the Government of Rajasthan have been filed. The total amount of compensation claimed in the six cases is Rs. 8 40,500/-. The State Governments of Maharashtra and Rajasthan have decided to contest the suits filed against them. The State Government of West Bengal have informed that it has been decided to contest two suits. Information about the action taken by the Government of West Bengal on the remaining two suits in respect of which writ of summons have been served on the Solicitor to the State Government on 13-2-69, is awaited. Information from the Government of Jammu and Kashmir is awaited.

**हरिजनों पर अत्याचार**

2242. श्री श्रीकांरलाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हरिजन लोग के अध्यक्ष श्री अमीचन्द ने हरिजनों पर अत्याचार किये जाने के बारे में प्रधान मंत्री को अनेक पत्र लिखे हैं और उनसे इस मामले की जांच कराने का अनुरोध भी किया है ;

(ख) क्या सरकार ने इन मामलों की जांच की है ; और

(ग) यदि हां, तो उसके क्या परिणाम निकले हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) ऐसे किसी पत्र का पता लगाना सम्भव नहीं हुआ है ।

(ख) और (ग). प्रश्न नहीं उठता ।

**Issues Considered by Joint Consultative  
Machinery**

2243. SHRI VALMIKI CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the resolutions or issues which have so far come up for consideration of the Joint Consultative Machinery constituted under his Ministry and the decisions taken by it ;

(b) the action taken by Government on each of these decisions ;

(c) whether there has been any delay in implementing these decisions ; and

(d) if so, the reasons for the delay in each case ?

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). Statements I, II and III are laid on the Table of the House regarding the issues which came up for consideration by the National Council of the Joint Consultative Machinery, and the decisions taken thereon. [Paced in Library. See No. LT—256/69]

(c) and (d). Formal Orders/instructions wherever necessary on the basis of the decisions of the National Council have to be issued after consulting the Ministries concerned and in some cases after consulting statutory bodies like the Union Public Service Commission and the Comptroller and Auditor General. This process involves some time. As would, however, be seen from Statement I, there has been no undue delay in the implementation of the decisions of the Council.

**Interference in Autonomy of Universities**

2244. SHRI VALMIKI  
CHOUDHARY :

**SHRI B. K. DAS-  
CHOWDHURY :**

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Inter-University Board of India and Ceylon had at its 44th Annual Session held at Vallabh Nagar in January this year, expressed concern over the increasing interference in the autonomy of Universities by the University Grants Commission and the Central and State Governments and had also urged the University Grants Commission and the Governments concerned to relieve the Universities of financial uncertainties ;

(b) if so, the precise nature of the observations and suggestions made in this regard ; and

(c) Government's reaction thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The Seminar organised at the time of the 44th Inter-University Board meeting held at Vallabh Vidyanagar discussed (i) Universities and their Finances and (ii) University Constitution. The Board adopted the following Draft Resolutions :

(i) *University and Finances :*

This 44th meeting of the Inter-University Board suggests to the State Governments to adopt the following criteria already being used by the Government of Gujarat for determining the block grant to the various universities :

- (1) Annual expenditure incurred by the University under the settled channels of expenditure.
- (2) Increase in expenditure envisaged in view of developmental schemes and subsequent additional staff—administrative as well as teaching.
- (3) Expenditure that becomes committed when the University Grants Commission Plan help cases.
- (4) Expenditure on campus development and/or expansion of physical facilities not covered under University Grants Commission schemes.
- (5) Increase due to revision in salary scales or D. A. or other

allowances or amenities or benefits.

- (6) 6% increase to meet the expenditure on normal annual increments of the staff on rolling basis.

(ii) *University Constitution :*

Resolved that a Committee be appointed by the President of the Inter-University Board to enquire into and report on the question of revising the structure of the universities so as to make it conform to the changed conditions and become an efficient instrument for meeting the aspirations of the people and the needs of the country.

(c) Government have taken note of the Resolution.

**Performance of I.A.C.**

2245. SHRI S. S. KOTHARI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the performance of the Indian Airlines Corporation has improved this year ;

(b) if so, the budgeted income and profits for the years 1968-69 and 1969-70 ; and

(c) the steps taken to further improve the working of the Corporation ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Yes, Sir. As against the loss of Rs. 38.11 lakhs during 1967-68, the Indian Airlines have budgeted for a profit of Rs. 69.20 lakhs during 1968-69, which in fact they expect to exceed. The total budgeted revenue for 1968-69 is Rs. 3895 lakhs. The Budget Estimates for 1969-70 are yet to be finalised by the Corporation.

(c) By improving internal efficiency, rationalisation and economy and by careful planning of expansion and acquisition of fleet.

**Misappropriation of Funds by Delhi Administration**

2246. SHRI SHARDA NAND ;  
SHRI P. C. ADICHAN ;